

'CR'

JUDGMENT

[WP(C) Nos.31063/2022, 34913/2023, 37508/2023, 37582/2023]

All the afore writ petitions are being disposed of together in this judgment because, the factual circumstances presented therein and the reliefs sought for, are interconnected and inter-layered.

2. petitions Amona the writ above, W.P.(C) No.31063/2022 has been filed by two hockey players of eminence, and who are stated to be members of the Electoral Roll of "Kerala Hockey". They concede that the elections to "Kerala Hockey" were conducted on 15.05.2022 and that it was overseen by an Observer deputed by the Kerala Sports Council ("Sports Council" for short). They, however, allege that the said elections were illegal because, respondents 6 and 7 in the aforementioned writ petition are unqualified under the National Sports Code, 2011 ('Sports Code' for short) for even having contested in the elections, much less having been selected; and that this has been so reported by



the Observer to the "Sports Council". The petitioners, therefore, pray that this Court declare that respondents 6 and 7 are not qualified to represent "Kerala Hockey"; with a consequential direction sought against the first respondent – Union of India, not to proceed with nomination submitted by the said respondents so as to enable them to contest for the post of Executive Committee members of the fourth respondent – "Hockey India". They also seek that the Electoral College, namely Ext.P7 in the afore writ petition, to the extent to which it includes respondents 6 and 7, be quashed; and that *denovo* elections be conducted for "Kerala Hockey".

- 3. Before I proceed to narrate the facts involved in the other cases, a brief look through certain events that happened after the filing of W.P.(C) No.31063/2022 will be required.
- 4. It transpires that the "Kerala Hockey" conducted a State Championship in June, 2023, in order to identify players to represent the Kerala State in the National Games scheduled in November, 2023; and prepared a list of those who had been provisionally selected for the same. The said list is dated 27.06.2023, which will hereinafter be referred to as the



'Provisional Selection List'. However, on the allegation that the "Kerala Hockey" did not conduct any training for the so selected players - but without saying so explicitly - the 'Sports Council' issued a proceeding dated 06.11.2023 to all the District Sports Councils, intimating them that a fresh championship will be conducted to select candidates for the National Championship, to be held on November 12th and 13th of 2023. It is admitted that this was done and that a fresh list has been prepared by the said Council, dated 07.11.2023; which list will hereinafter be referred to as the "Sport Council List".

- 5. The afore led to W.P.(C) No.37508/2022 being filed by "Kerala Hockey" impugning the actions of the "Sports Council" as afore; and praying that the proceedings issued by them dated 06.11.2023 and the subsequent list prepared by them, be declared to be illegal and unlawful.
- 6. With prayers which are corollary to the ones sought in W.P.(C) No.37508/2022, certain players, who are included in the 'Provisional Selection List' have filed W.P.(C) No.37582/2023, asserting that, after the preparation of the said list, a further championship was conducted by "Kerala"

Hockey", to finalise the team for the National Championship and that they are included therein. They thus pray that the team so selected, be allowed to participate in the National Championship; with an adscititious plea that the proceedings of the 'Sports Council' dated 06.11.2023 and the subsequent "Sport Council List" be quashed.

- 7. While so, two players who participated in the State Championship held by the "Kerala Hockey", but who are not included in the 'Provisional Selection List', filed W.P.(C) No.34913/2023, seeking that the 'Sports Council' be directed to conduct a senior State Hockey Championship for selecting the team for the 13th National Hockey Championship; with a supplemental prayer that their representation made for such purpose, namely Ext.P3, be directed to be considered by the said respondent, thus not allowing the players in the 'Provisional Selection List' or the final team thereafter prepared by the "Kerala Hockey" to participate.
- 8. I have heard Sri.S.Sreekumar learned senior counsel, assisted by Sri.Sachin Jacob Ambat appearing for "Hockey India"; Dr.K.P.Satheesan, learned senior counsel, instructed by Sri.P.Mohandas, appearing for the "Kerala"

Hockey"; Smt.Latha Anand – learned standing counsel for the Kerala Sports Council; Sri.R.Lakshmi Narayan appearing for the petitioners in W.P.(C) No.31063/2022; Sri.Thomas Abraham – learned counsel for the petitioners in W.P.(C) No.37582/2023; Sri.Santhan V.Nair appearing for the petitioner in W.P.(C) No.34913/2023; and Sri.T.G.Sunil learned counsel appearing for some of the party respondents in W.P.(C) No.34913/2023.

- 9. The record of the submissions afore indited would render it luculent that there are broadly two issues involved, to be decided in these matters, namely:
- (a) Whether the elections to the "Kerala Hockey",
 conducted on 15.05.2022, is illegal; and if the selection of
 certain persons is untenable and contrary to the 'Sports Code'
 they allegedly not possessing imperative qualifications under
 it; and
- (b) Whether the action of "Kerala Hockey" in preparing the 'Provisional Selection List' and the Final Team for the National Championship 2023, requires to be granted imprimatur by this Court; or if it is the team selected by the 'Sports Council' thereafter, which deserves to be approved.

- 10. It is needless to say that the first among the afore issues is the genesis of the controversy in these cases; and Sri.R.Lakshmi Narayan - learned counsel appearing for the petitioners in W.P.(C) No.31063/2022, vehemently argued that when his clients made specific averments against respondents 6 and 7 therein and explained how the elections conducted in the "Kerala Hockey" were illegal and unlawful, the "Sports Council" had a duty, under the Kerala Sports Act, 2000 (for short 'the Act'), to conduct an enquiry and to disaffiliate them peremptorily. He submitted that the failure of the "Sports Council" to do so, has created the rest of the controversies impelled in these cases because, they ought have resolved it in the year 2022 itself, soon after the report of the Receiver - appointed by them to oversee the elections had been received by them, as early as on 16.07.2022. He, therefore, reiteratingly prayed that the reliefs sought in W.P. (C) No.31063/2022 be granted.
- 11. Before I proceed further with the afore writ petition,
 I must record that it is also available from the files that two
 other players had earlier approached this Court, by filing W.P.

- (C) No.21601/2023, seeking that the representation made by them before the "Sports Council" be disposed of, before the continued affiliation to the "Kerala Hockey" was considered by them. This writ petition was disposed of by a learned Judge of this Court, through the judgment dated 04.07.2023, directing the "Sports Council" to do so, after affording the parties necessary opportunities of hearing.
- 12. However, it transpires that, in spite of the said conclusive directions, no action was taken by the "Sports Council"; which compelled a learned Judge of this Court to issue an interim order in W.P.(C) No.31063/2022 on 17.08.2023, in the following manner:

"It is submitted by the counsel for the petitioner that as per the judgment dated 04.07.2023 in W.P.(C.) No. 21601/2023, this Court directed the Kerala Sports Council to conduct a hearing in a representation submitted by the writ petitioner in that case. The counsel for the petitioner submitted that till orders are passed as directed by this Court in the above judgment, the affiliation shall not be given to the 5th respondent. I think that prayer can be allowed.

Therefore, till final orders are passed by this Court as directed in the judgment dated 04.07.2023 in W.P.(C.) No. 21601/2023, the affiliation to the 5th respondent-Society shall be deferred."



- 13. However, as I have already said above, even before the afore order, the "Kerala Hockey" conducted the State Championship and prepared the "Provisional Selection List"; and they now assert, through their counter pleadings in these matters, that a further championship was held by them from 18.10.2023 to 23.10.2023 at Thrissur, in which 18 persons were selected for participating in the National Championship, along with four reserved candidates. They also assert that, out of these 18 persons, two from the Kollam Sports Hostel were allowed to continue their coaching at Kollam; while the others were included in a coaching camp which was held between 25.10.2023 and 10.11.2023. They add that, in this State Coaching Camp, national players by name Sri.Sayo V.S. and Sri.Firoz Therath were included as trainers and that therefore, the selected players are in top form, to participate in the National Championship.
- 14. Au contraire, the "Sports Council" says that, apart from the afore assertions, there is nothing to show that any of the players included in the 'Provisional Selection List' had undergone any coaching, or had been subjected to a further championship; and hence that they had no other option, but



to act under certain oral observations of this Court made on 02.11.2023, when these matters were listed, to ensure that a good and trained team is selected.

- 15. Smt.Latha Anand explained that when her client had specific information that the players in the "'Provisional Selection List" had not been given any coaching, after they were included in the said list, they were left without any other option, but to issue communication to all the District Sports Councils on 06.11.2023, informing them that a new State Championship is scheduled on 12th and 13th of November, 2023, to select the best among all the candidates who would be interested and applying - which includes those who are earlier selected for the "Kerala Hockey" and otherwise; and that, consequently, a team of players have been selected by them. The learned counsel asserted very vehemently that her client has acted well within their powers, particularly Sections 5(2)(d) and Section 31(1) of the Act, because what was essential for them was to ensure that the best team represents Kerala in the National Championship.
- 16. However, Dr.K.P.Satheesan learned senior counsel for "Kerala Hockey" submitted that his client's affiliation has



never been suspended, or much less cancelled, by the 'Sports' Council' at any time; and that they are still enjoying the same, however, subject to some scrutiny or enquiry which they say they propose. He submitted that even such a scrutiny is not legally valid because, the elections were conducted by his client under the watch of an Observer deputed by the "Sports Council"; but that, for the time being, his client is not insisting on any declaration to such effect. He, however, argued that, as long as his client continues to be the Association affiliated by the "Sports Council", and since they have been fully recognised by the "Hockey India", their responsibilities cannot be usurped by the "Sports Council" in any manner. He predicated that, it is in such manner that his clients, without being under any legal interdiction, conducted the State Championship in June, 2023, which again was overseen by an Observer deputed by the 'Sports Council'; and the 'Provisional Selection List' settled.

17. Dr.K.P.Satheesan then pointed that there has been no objection to this list by the "Sports Council" at any time, including today; but that the only objection taken by them is that the players selected therein were not given proper



coaching. He asserted that this is far from true and that, as already said above, they were subjected to intensive coaching, as also to certain championships in between, to be selected in the Final Team for the National Championship. He thus argued that the actions of the "Sports Council", virtually countermanding the 'Provisional Selection List', is without any authority in law; and then, in further selecting a Team of their own choice without following the applicable Regulations or Guidelines in the eleven tower of the National Championship, is deleterious to the sport itself because, such a team will never have the cohesion or the synergy to work as one, being denied enough time for practicing as a unit. He thus reiteratingly prayed that the Final Team selected by his client be permitted to participate in the National Championship.

18. Sri.S.Sreekumar – learned Senior Counsel appearing for "Hockey India" adopted most of the submissions of Dr.K.P.Satheesan as afore, and unreservedly admitted that his client has recognized the elections to the "Kerala Hockey", finding it to be without any error. He submitted that his client is the National Federation, to which all State Units are to be affiliated; and that it is only such, who can be then allowed to



operate in a State, whether they are recognized by the "Sports Council" or otherwise. He argued that, if a case is taken, where a State Unit is recognized by the "Sports Council", but not by his client, they would not be able to operate at all, particularly with respect to the selection or sending of teams for National Championship because, same is conducted by them, under the applicable Rules and Regulations. He added that, however, "Hockey India" does not stand in the way of an enquiry being conducted by the "Sports Council" into the elections conducted in "Kerala Hockey", but that unless an order had been issued by them either suspending or cancelling their affiliation - it was impermissible for them to conduct a selection of their own, since they have no such authority, either under the 'Act' or under the Regulations.

19. Sri. Santhan V. Nair – learned counsel for the petitioners in WP(C) No.34913/2023, submitted that his clients had participated in the National Championship held by "Kerala Hockey", culminating in "Provisional Selection List", but conceded that they were not included therein. He submitted that, therefore, his clients have no other option, but to plead that the "Provisional Selection List" prepared by



an 'unaffiliated or suspended Association' (sic) like "Kerala Hockey" be set aside, and that "Sports Council" be directed to conduct fresh selection, so as to constitute a new Team. He, thus, supported the actions of the Sports Council, in issuing their letter dated 06.11.2023 and in conducting Championships thereafter, leading to constitution of the Final Team; and prayed that players therein be allowed to participate in the National Championship.

Sri.Thomas Abraham – learned counsel appearing for the petitioners in WP(C) No. 37582/2023, submitted that his clients are players who are included in the "Provisional Selection List" prepared by the "Kerala Hockey", and subsequently included in the Final Team selected by them. He pointed out that, even though his clients obtain legitimate expectations in law to be able to participate in the National Championship, and though their rights to do so are indefeasible, the "Sports Council" has acted in violation of the same, without affording them, or any other player, an opportunity of being heard, while issuing a letter dated 06.11.2023 and then proposing a new Championship, so as to constitute a New Team; which, he also asserted, would certainly lack cohesion and synergy on account of the fact that they were not able to practice sufficiently as a unit thereafter. He argued that, on the contrary, the petitioners in this case, as also other members of the team selected by the "Kerala Hockey", had been trained and coached together for the last several months and are in the top of their form; and hence, that if they are to be now denied the prestige of participating in the National Championship, it would cause them extreme prejudice and irreparable detriment.

- 21. Sri.T.G.Sunil learned counsel appearing for the party respondents in WP(C) No. 34913/2023, adopted the afore submissions of Sri.Thomas Abraham; and argued that there is absolutely no reason why his clients included in the team settled by the "Kerala Hockey" should be denied opportunity to participate in the National Championship.
- 22. The afore rival submissions of the parties render the position without much dispute. As is evident therefrom, the facts involved are not greatly in contest.
- 23. It is without doubt that elections were conducted to the "Kerala Hockey" on 15.05.2022 and was overseen by an Observer deputed by the "Sports Council". It is stated that said Observer has filed a report before the Sports Council on 16.07.2022 being nearly two months thereafter, raising

certain concerns regarding the elections; and on this basis, the petitioner in WP(C) No.31063/2022 impels prayers as made therein.

However, it is again without any contest that the 24. "Sports Council" has not completed their enquiry against elections, nor have they issued any order suspending the affiliation of "Kerala Hockey", much less cancelling it; and that, as matters now stand, they still enjoy an affiliation. This is expressly admitted to by Smt.Latha Anand, when this Court posed a pointed question to her. She, however, argued that, on account of the subsequent interim order of this Court, dated 17.08.2023 in WP(C) No. 31063/2022, it must be construed that affiliation of the "Kerala Hockey" has been suspended. I do not propose to answer this, it being the interim order issued by another learned Bench; but it must be borne in mind that this order was issued much after the "Provisional Selection List" had been prepared by the "Kerala" Hockey". This select list has not been objected to by the "Sports Council" even in these proceedings, and they admit that their Observer had found it to be prepared without any error or mistake.



- 25. In the afore perspective, this Court is now called upon to consider what action should be directed to be taken by the "Sports Council" *qua* the elections relating to "Kerala Hockey" and which of the teams are to be now permitted for the National Championship.
- 26. On the first of the afore, there can be little doubt that "Sports Council" is at liberty to complete the proceedings they have initiated, based on the report of their Observer, who was present in the elections of the "Kerala Hockey"; but that this will have to be done quickly and strictly, hearing all sides.
- 27. The irony is that if the "Sports Council" had completed their actions earlier, without having waited for nearly one and half years after the elections, the latter limb of the controversy would have never arisen. It is their inaction in the matter, which has led to the disputes regarding the Teams; but here again, as I have already said above, they have acted only at the eleventh hour.
- 28. Coming to the question of the teams, it is indubitable from the afore narrative that, when "Kerala Hockey" prepared their "Provisional Selection List", there was absolutely no interdiction against them from acting as the



affiliated Association. It is without any doubt that, "Hockey India" had already recognized them, as affirmed by their learned Senior Counsel - Sri.S.Sreekumar; and it is also virtually conceded that, even when the afore extracted interim order issued by this Court in was WP(C)No.31063/2022, their affiliation with the "Sports Council" was continuing. It is a different matter altogether, whether said interim order would, nevertheless, operate to suspend the affiliation of the "Kerala Hockey", since that could have been done only by the "Sports Council" following the procedure under the Act. This is highly unlikely and hence, for all practical purposes, said order had no effect on the affiliation of the "Kerala Hockey", except that the actions of the "Sports Council" came to be delayed after it.

29. In the afore scenerio, the "Kerala Hockey" acted as per their authority, in having settled the "Provisional Selection List"; and as said multiple times earlier, the "Sports Council" did not have any objection to it at all, because their Observer also participated in it. They raised an objection much later in November 2023, saying that they were alerted by an alleged oral observation of this Court made on 02.11.2023, that the players selected by the "Kerala Hockey" did not obtain enough



match practice. For this, they rely upon certain documents produced along with their counter pleadings in WP(C) No.37508/2023, to show that some of the players in the team were, in fact, at Bangalore, to participate in the Karnataka State Hockey Championships. Even if any veracity could be attached to this – which is sought to be substantiated through Ext.R1(e) produced in WP(C) 37508/2023 - the fact remains that even then the players were actually playing, and not whiling away their time.

It is pertinent that, on the singular allegation however, without mentioning it in their proceedings dated 06.11.2023 - the "Sports Council" then called for a fresh State Championship, knowing fully well that the National Championship is to commence on 17.11.2023; and then conducted it on 12.11.2023 and 13.11.2023, thus finalising a new Team on 13.11.2023. It is needless to expatiate that the players so identified would never be able to train together before the National Championship was to commence; and one fails to understand what the "Sports Council" intended to achieve through this exercise. I say as afore because, if they really wanted to find out whether the players who were included in the "Provisional Selection List" were in form and in



good physical condition, they could have subjected them to a fresh evaluation, instead of having to call for a new State Championship, and that too, less than a week before the National Championship is to commence.

- 31. In any event, as seen above, it was unnecessary for the "Sports Council" to have intervened, when they admitted and accepted the "Provisional Selection List", which was prepared by the "Kerala Hockey", in their Observer's presence and to his satisfaction.
- 32. For the afore said reasons, I cannot find favour with the argument of Sri.Santhan V. Nair either, because his clients are now trying to snatch a benefit which they were unable to obtain when the earlier championship was held. It is ineluctable, even going by their own admissions, that they participated in the State Championship conducted by the "Kerala Hockey" in June 2023, but were not included in the "Provisional Selection List"; and did not act until they filed WP(C) No.34913/2023, on 20.10.2023, seeking that a fresh championship be held and that too, by "Sports Council". I am afraid that this Court cannot find favour with such endeavour of the petitioners, nor with the contentions of their learned counsel.

33. As a corollary, the arguments of Sri.Thomas Abraham, supported by Sri.T.G.Sunil, certainly obtains my favour.

In the afore circumstances, these Writ Petitions are disposed of as under:

- a). WP(C) No.31063/2022 is allowed, leaving liberty to the 3rd respondent Sports Council to conduct any enquiry that they may deem fit, under the Statutory Scheme *qua* the elections conducted to the "Kerala Hockey", adverting to all relevant and germane inputs, including the report of their Observer, and after affording necessary opportunity to both sides and to every person who is interested of being heard; thus culminating in an appropriate order and necessary action thereon, as expeditiously as is possible.
- b) WP(C) No.37508/2023 is allowed and the team selected by the "Kerala Hockey" is allowed to participate in the National Championship.
- c) WP(C) No.37582/2023 is allowed, in terms of the directions (b) above.
- d) WP(C) 34913/2023 is consequently dismissed.



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Since this is a long judgment, which may require, in all probabilities, a day or two for its issue, I request Sri.Sachin Jacob Ambat – learned Counsel for "Hockey India", to instruct his client to intimate the afore directions to the Organizers of the National Championship forthwith.

SD/- DEVAN RAMACHANDRAN, JUDGE

stu/Isn



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APPENDIX OF WP(C) 34913/2023

PETITIONER EXHIBITS

PETITIONER EXHIBIT	15
Exhibit P1	TRUE COPY OF THE INTERIM ORDER OF THIS HON'BLE COURT DATED 17.8.2023 IN WPC NO. 31063/2022
Exhibit P2	TRUE COPY OF THE NOTICE NO. HI/NC/2023/10/01 DT. 13.10.2023 ISSUED BY THE 2ND RESPONDENT
Exhibit P3	TRUE COPY OF THE REPRESENTATION DATED 19.10.2023 SUBMITTED BEFORE THE 1ST RESPONDENT ALONG WITH ITS POSTAL RECEIPT DATED 19.10.2023
Exhibit P4	TRUE COPY OF THE EXTRACT OF THE EMAIL DATED 19.10.2023 SENT TO THE EMAIL ADDRESS OF THE SECRETARY OF THE 1ST RESPONDENT
Exhibit P5	TRUE PHOTOSTAT COPY OF THE LETTER KH/HINC/SM/007/2023 DATED 21.10.2023 ISSUED BY THE 5TH RESPONDENT SOUGHT TO BE IMPLEADED
Exhibit P6	TRUE COPY OF THE NOTICE DATED 6.11.2023 ISSUED BY THE 1ST RESPONDENT
Exhibit P7	TRUE COPY OF THE ORDER NO. KSSC/C1/6377/2023 DT. 7.11.2023 ISSUED BY THE 1ST RESPONDENT
Exhibit P8	TRUE COPY OF THE REPORT DATED 13.11.2023 PREPARED BY THE TOURNAMENT DIRECTOR
Exhibit P9	TRUE COPY OF THE LIST OF PLAYERS DATED 13.11.2023 SELECTED FOR PARTICIPATING IN THE NATIONAL CHAMPIONSHIP AS NOTIFIED IN EXHIBIT P2
RESPONDENTS	NIL

NIL

EXHIBITS



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APPENDIX OF WP(C) 37508/2023

PETITIONER EXHIBITS	
Exhibit-P1	TRUE COPY OF THE REPORT GIVEN BY THE OBSERVER OF THE 1ST RESPONDENT DATED 15-05-2022
Exhibit-P2	TRUE COPY OF THE FORM 15 DECLARING THE RESULTS OF ELECTION SIGNED BY THE OBSERVER OF THE KERALA OLYMPIC ASSOCIATION
Exhibit-P3	TRUE COPY OF THE LETTER WRITTEN BY THE 1ST RESPONDENT TO ONE OF THE MEMBERS TO FUNCTION AS THE OBSERVER IN THE SELECTION PROCESS DATED 11-01- 2023
Exhibit-P4	TRUE COPY OF THE LETTER WRITTEN BY THE 1ST RESPONDENT TO ONE OF ITS MEMBERS TO FUNCTION AS THE OBSERVER IN THE SELECTION PROCESS DATED 16-02- 2023
Exhibit-P5	TRUE COPY OF THE LETTER WRITTEN BY THE 1ST RESPONDENT TO ONE OF ITS MEMBERS TO FUNCTION AS THE OBSERVER IN THE SELECTION PROCESS DATED 27-06- 2023
Exhibit-P6	TRUE COPY OF THE MINUTES OF THE SELECTION COMMITTEE HELD ON 27-06-2023
Exhibit-P7	TRUE COPY OF THE ENTRY FORM SENT BY THE PETITIONER TO THE 3RD RESPONDENT DATED 5-11-2023
Exhibit-P8	TRUE COPY OF THE COMMUNICATION NO. K.S.S.C/C1/6377/2023 DATED 6-11-2023 ISSUED BY THE 1ST RESPONDENT TO ALL THE DISTRICT SPORTS COUNCILS
Exhibit-P9	TRUE COPY OF THE ORDER NO. K.S.S.C/C1/6377/2023 DATED 7-11-2023 ISSUED BY THE 1ST RESPONDENT
Exhibit1-P10	TRUE COPY OF THE FIXTURE FOR THE 13TH HOCKEY INDIA SENIOR MEN NATIONAL

CHAMPIONSHIP SCHEDULED TO BE HELD AT CHENNAI FROM 17TH TO 28TH NOVEMBER

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2023 PUBLISHED BY THE 3RD RESPONDENT

Exhibit -P11 A LIST OF KERALA HOCKEY - EXECUTIVE COMMITTEE MEMBERS

RESPONDENT EXHIBITS

Exhibit R1 (f)	True copy of the fixtures of the
	Karnataka State Hockey C Division
	League Championship 2023-24

- Exhibit R1 (g) True copy of the Statement of Mess
 Attendance of Men s Hockey Students
 for the month of October 2023
- Exhibit R1 (h) True copy of the covering letter dated 14/11/2023 containing the entry form submitted by this respondent
- Exhibit R1 (a) True copy of some of the reports published in various dailies regarding conduct of selection trials
- Exhibit R1 (b) True copy of the Championship Report for the Senior State Hockey Championship (Men) held at Kollam on 12/11/2023 and 13/11/2023
- Exhibit R1 (c) True copy of the list of players selected to represent Kerala in the Senior National Hockey Championship and the list of reserve players
- Exhibit R1 (d) True copy of the message circulated through whatsapp
- Exhibit R1 (e) True copy of the Letter submitted by the Secretary of the Ashco Hockey Club dated 15/11/2023
- Exhibit R1 (i) True copy of the letter dated 15/11/2023 issued by the Hockey India
- Exhibit R1 (j) The details of the office bearers of the petitioner association
- Exhibit R1 (k) True copy of the letter dated
 15/11/2023 submitted by a player
 selected by the petitioner to the
 effect that no coaching camp was held
 from 18th to 23rd October 2023



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APPENDIX OF WP(C) 37582/2023

PETITIONER EXHIBITS

EXHIBIT P1 THE TRUE COPY OF THE ENTRY FORM

SUBMITTED ONLINE ON 05/11/2023 TO THE

2ND RESPONDENT

EXHIBIT P2 THE TRUE COPY OF THE DOCUMENT

EVIDENCING THE PUBLISHED RESULTS OF

THE 8TH HOCKEY SENIOR MEN STATE

CHAMPIONSHIP 2022-23

EXHIBIT P3 THE TRUE COPY OF THE PROVISIONAL LIST

OF PLAYERS DATED 27/06/2023 SELECTED

FOR ATTENDING THE COACHING CAMP

EXHIBIT P4 THE TRUE COPY OF THE MINUTES OF THE

SELECTION COMMITTEE HELD FROM

24/06/2023 TO 27/06/2023 WHICH IS ALSO

COUNTER-SIGNED BY THE AFORESAID

OBSERVER OF THE KERALA STATE SPORTS

COUNCIL

EXHIBIT P5 THE TRUE COPY OF THE COMMUNICATION

NO.K.S.S.C/C1/6377/2023 DATED

06/11/2023 ISSUED BY THE SECRETARY OF

THE 1ST RESPONDENT

EXHIBIT P6 THE TRUE COPY OF THE EMAIL

COMMUNICATION SENT BY THE COUNSEL FOR THE 1ST RESPONDENT TO THE KERALA STATE

SPORTS COUNSEL

EXHIBIT P7 THE TRUE COPY OF THE SAID ORDER

NO.K.S.S.C/C1/6377/2023 DATED

07/11/2023 ISSUED APPARENTLY TO THWART

ALL THE SYSTEMATIC SELECTION AND

CONSEQUENTLY TRAINING

RESPONDENTS

EXHIBITS

NIL



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APPENDIX OF WP(C) 31063/2022

PETITIONER EXHIBITS

Exhibit P1	THE TRUE COPY OF THE RULES AND REGULATIONS OF HOCKEY INDIA, DOWNLOADED FROM THE WEBSITE
Exhibit P2	THE TRUE COPY OF THE LATEST BYELAW OF 5TH RESPONDENT, DOWNLOADED FROM THE WEBSITE
Exhibit P3	THE TRUE COPY OF REPRESENTATION DATED 13.7.2022, SUBMITTED BY PETITIONERS ALONG WITH ONE ANOTHER PERSON BEFORE COMMITTEE OF ADMINISTRATORS APPOINTED BY HON'BLE HIGH COURT OF DELHI
Exhibit P4	THE TRUE COPY OF THE REPRESENTATION DATED 21.6.2022, SUBMITTED BY HOCKEY PLAYERS, WHICH INCLUDES THE PETITIONERS ALSO, TO THE HON'BLE MINISTER FOR DEPARTMENT OF SPORTS AND YOUTH AFFAIRS
Exhibit P5	THE TRUE COPY OF THE REPRESENTATION DATED 21.6.2022 SUBMITTED BY HOCKEY PLAYERS, WHICH INCLUDES PETITIONERS ALSO BEFORE \ PRESIDENT OF THE KERALA SPORTS COUNCIL
Exhibit P6	THE TRUE COPY OF THE JUDGMENT DATED 14.7.2022 IN WA NO. 858 OF 2022 OF THIS HON'BLE COURT
Exhibit P7	THE TRUE COPY OF LIST OF ELECTORAL COLLEGE DATED 15.9.2022 PUBLISHED BY 4TH RESPONDENT, DOWNLOADED FROM WEBSITE OF HOCKEY INDIA
Exhibit P8	THE TRUE COPY OF THE APPOINTMENT LETTER DATED 9.5.2022 ISSUED BY THE 3RD RESPONDENT TO SRI. KARAMANA HARI
Exhibit P9	THE TRUE COPY OF THE REPORT DATED 16.7.2022 SEND BY SRI. KARAMANA HARI, TO THE SECRETARY OF THE THE 3RD RESPONDENT
Exhibit P10	THE TRUE COPY OF THE LETTER DATED 5.8.2022, ISSUED BY THE PRINCIPAL SECRETARY OF SPORTS AND YOUTH AFFAIRS



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	DEPARTMENT, TO THE SECRETARY, KERALA STATE COUNCIL, THIRUVANANTHAPURAM	
Exhibit P11	THE TRUE COPY OF THE LETTER DATED 23.9.2022 SUBMITTED BY THE 2ND PETITIONER TO RETURNING OFFICER OF 4TH RESPONDENT	
Exhibit P12	THE TRUE COPY OF THE JUDGMENT DATED 19.1.2022 IN W.P.(C) NO. 3447/2019 OF THE HON'BLE HIGH COURT OF MADRAS	
Exhibit P -13	TRUE COPY OF THE APPLICATION DATED 13.4.2023 SUBMITTED BY THE 2ND RESPONDENT, UNDER THE RIGHT TO INFORMATION ACT, TO THE PUBLIC INFORMATION OFFICER OF KERALA STATE SPORTS COUNCIL	
Exhibit P-14	THE TRUE COPY OF THE COMMUNICATION DATED 30.6.2023 ISSUED BY THE PUBLIC INFORMATION AND JUNIOR SUPERINTENDENT (ADMIN.) OF THE KERALA STATE SPORTS COUNCIL, TO THE 2ND PETITIONER	
Exhibit P- 15	THE TRUE COPY OF THE COMMUNICATION FROM THE CPIO . HOCKEY INDIA, DATED 8.6.2023 ISSUED IN RESPONSE TO THE APPLICATION DATED 6.5.2023, UNDER RIGHT TO INFORMATION ACT	
Exhibit P-16	THE TRUE COPY OF THE LETTER DATED 27.7.2023 ISSUED BY SPORTS COUNCIL OF KERALA TO THE GENERAL SECRETARY, KERALA HOCKEY	
Exhibit P- 17	THE TRUE COPY OF THE LETTER DATED 1.8.2023 ISSUED BY THE KERALA SPORTS COUNCIL TO ALL DISTRICT SPORTS COUNCILS IN KERALA	
RESPONDENT EXHIBITS		
Exhibit-R3(a)	True copy of report dated 16.7.2022 submitted by the observer	
Exhibit- R3(b)	True copy of proceedings No.	

Exhibit-R5(a) True copy of the Report given by the Observer of the Kerala State Sports

KSSC/C1(2)/4902/22 dated 7.10.2022



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	Council dated 15-05-2022
Exhibit-R5(b)	True copy of the report given by the Member and Observer to the Kerala State Sports Council dated 16-07-2022
Exhibit-R5(c)	True copy of the Form 15 declaring the results of election signed by the Observer of Kerala Olympic Association
Exhibit-R5(d)	True copy of the request made by the Kerala Hockey dated 25-04-2022
Exhibit-R5(e)	True copy of the reply given by Hockey India dated 2-5-2022
Exhibit-R5(f)	True copy of the report of the returning officer dated 20-05-2022
Exhibit -R5(g)	TRUE COPY OF THE NOTICE NO. K.S.S.C./D2/4362/2023 DATED 5-9-2023 ISSUED BY THE SECRETARY, KERALA STATE SPORTS COUNCIL
EXHIBIT R 6(a)	True copy of the judgment in W.P.(c) no.21999 of 2019 dated 21-01-2021
EXHIBIT R 6(b)	True copy of the report of the Returning Officer conducting the election to the Executive Council for the period of 2022 to 2026 dated 20-05-2022
EXHIBIT R 6(c)	True copy of Report dated 15-05-2022 issued by the Kerala State Sports Council
EXHIBIT R 6(g)	True copy of the report of the Returning officer for conducting the election to the board and Executive Committee members on 01- 10-2022
EXHIBIT R 6(h)	True copy of the declaration of Results dated 01-10-2022
EXHIBIT R 6(d)	True copy of email dated 25-04-2022 send by the observer for the election to the 4th respondent
EXHIBIT R 6(e)	True copy of email reply dated 02-05-2022 issued by the 4th respondent in



2023

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replv	to	Exhibit.R6(d)
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	reply to Exhibit.R6(d)
EXHIBIT R 6(f)	True copy of the list of member units of the 5th respondent to the 4th respondent for approval
Exhibit R6(i)	TRUE COPY OF THE PROCEEDINGS NO. K.S.C/A3/3230/2015 DATED 14-08-2017
Exhibit R6(j)	TRUE COPY OF W.P.(C).NO.21601 OF 2023
Exhibit R6(k)	TRUE COPY OF JUDGMENT IN W.P. (C).NO.21601 OF 2023 DATED 04-07-2023
Exhibit R6(1)	TRUE COPY OF THE NOTICE DATED 21-08-2023
Exhibit R6(m)	TRUE COPY OF THE LETTER DATED 05-09-

TRUE COPY

P.A TO JUDGE

stu/lsn